

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42262 of 2017

(Arising out of Order-in-Appeal No.55/2017 (CTA-I) dt.14.8.2017 passed by Commissioner of GST & Central Excise (Appeals-I), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

Deedi Resorts P Ltd

No.3, Lake View Road, Nallavadu Post, Pudukuppam,
Puducherry – 605 007

Appellant

Vs

Commissioner of GST & Central Excise,
26/1, M.G.Road, Nungambakkam, Chennai - 600 034

Respondent

APPEARANCE:

For the Appellant : Sh.B.R.Nair, Advocate & Consultant
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 16.08.2021

DATE OF DECISION: 16.08.2021

FINAL ORDER No. 41841 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Venkata Subba Rao)
Member (Technical)

Vsr